

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF ANUPAM PORT CRANES CORPORATION LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor ANUPAM PORT CRANES CORPORATION LIMITED
2.	Date of incorporation of corporate debtor 12/09/2011
3.	Authority under which corporate debtor is incorporated / registered ROC – Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U29100GJ2011PLC067084
5.	Address of the registered office and principal office (if any) of corporate debtor Plot No. 138, GIDC Industrial Estate, Vithal Udhoygnagar, Anand, Gujarat-388121
6.	Insolvency commencement date in respect of corporate debtor 09/04/2024 (Order received on 16.04.2024)
7.	Estimated date of closure of insolvency resolution process 06/10/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional CA NANDISH SUNILBHAI VIN IBBI/IPA-001/IP-P02117/2020-21/13270 AFA Validity up to : 30/10/2024
9.	Address and e-mail of the interim resolution professional, as registered with the Board C/53, Shanti Niketan Row House, Opp. Sagar Complex, Anand Mahal Road, Surat – 395 009 E.MAIL – ip.nandish.vin@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional 301, Sovereign Shopper, Besides Sindhu Seva Samiti School, Near Sneh Sankul Wadi, Anand Mahal Road, Surat– 395 009 E.MAIL – cirp.anupam@gmail.com
11.	Last date for submission of claims 30/04/2024 (14 th day from the date of order received)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable As Of Now
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) 1. Not Applicable As Of Now 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: Web link:- https://ibbi.gov.in/home/downloads



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **ANUPAM PORT CRANES CORPORATION LIMITED** on **09/04/2024** (order received on **16.04.2024**).

The creditors of **ANUPAM PORT CRANES CORPORATION LIMITED** are hereby called upon to submit their claims with proof on or before **30th April 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date :- 17/04/2024

Place :- SURAT

Sd/- 
Name and Signature of Interim Resolution Professional

CA NANDISH SUNILBHAI VIN
IBBI/IPA-001/IP-P02117/2020-21/13270
AFA Validity up to : **30/10/2024**



Indian Bank
Navsari Branch : G-1, Ground Floor, Swiss Terminus, Nagtalavdi, Ashanagar, Navsari.

POSSESSION NOTICE
(For Immovable Property)

Whereas, The undersigned being the authorized officer of **Indian Bank** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred to him under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **06.02.2024** calling upon **Mr. Rameshbhai Sukram Khodke (Borrower & Mortgagor)** to repay the amount mentioned in the notice Rs. 19,72,011/- (Nineteen Lakh Seventy Two Thousand Eleven Only) as on 06.02.2024 plus further interest and other expenses within 60 days from the date of receipt of the said notice.

The Borrower/Guarantor having failed to repay the amount, notice is hereby given to the Borrowers and the Guarantors and the public in general that the undersigned has taken Possession of the property described herein below in exercise of the powers conferred on him under section 13(4) of the said Act read with rule 8 of the said rules on **12th day of April 2024**.

The Borrowers / Guarantors in particular and the public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of **Indian Bank, Navsari Branch** for an amount Rs. 19,72,011/- (Nineteen Lakh Seventy Two Thousand Eleven Only) as on 06.02.2024 further interest and other expenses thereon.

The Borrower's attention is invited to the provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
All that piece and parcels of the Residential Immovable Property situated at "House at Plot No. 7A, Vanganga Co. Op. Housing Society Ltd, Revenue Survey No. 183/2 & 183/3 (Old) New No. 180 + 8995, Plot Size 528 Sq. Ft., Total construction Area 882 Sq. Ft., Vijalpur, Navsari as in the name of Mr. Rameshbhai Sukram Khodke. Bounded by :- North : Plot No. 12/A, South : Road, East : Plot No. 8, West : Plot No. 7.

Date : 12.04.2024, Place : Navsari
Authorised Officer, Indian Bank

Bank of Baroda
Sayedpura Branch : Swaminarayan Bhavan, Hathupura Char Rasta, Sayedpura, Surat, Gujarat - 395003, Phone No. 0261-2420356, 2417433, E-mail : sayedp@bankofbaroda.com

POSSESSION NOTICE
(For Immovable Property)

Whereas, The undersigned being the authorized officer of the **Bank of Baroda** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **11.10.2022** calling upon **Mr. Prakashbhai Mansukhbhai Munjani and Mrs. Harshabehn Prakash Munjani** to repay the amount mentioned in the notice being to **Rs. 2,43,157/-** + an applied interest there on + Legal & other Expenses within 60 days from the date of receipt of the said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **07th day of April of the year 2024**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Bank of Baroda, Sayedpura Branch** for an amount of **Rs. 2,43,157/-** + an applied interest there on + Legal & other Expenses

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
All that Piece and parcel of the Immovable Property **Flat No. EW5-3/B-307**, Suman Kunj Singapore, Katrgam, Surat - 395004, T.P Scheme No. 26, F.P. No. 129, Singapore Katrgam, Surat, Built up Area 31.500 Sq.mtr and Carpet area 25.6200 Sq.mtr allotted under Mukhya Mantri Gruh Yojana. Bounded by :- North : Side Margin, South : Side Margin, East : Flat No. 308, West : Flat No. 306.

Date : 07.04.2024, Place : Surat
Authorised Officer, Bank of Baroda

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ANUPAM PORT CRANES CORPORATION LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	ANUPAM PORT CRANES CORPORATION LIMITED
2. Date of Incorporation of Corporate Debtor	12/09/2011
3. Authority under which Corporate Debtor is incorporated / registered	ROC - Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U29100GJ2011PLC067084
5. Address of the registered office and principal office (if any) of Corporate Debtor	Plot No. 138, GIQC Industrial Estate, Vihai Udhyanagar, Anand, Gujarat- 388121
6. Insolvency commencement date in respect of Corporate Debtor	09/04/2024 (Order received on 16.04.2024)
7. Estimated date of closure of insolvency resolution process	06/10/2024
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	CA NANDISH SUNILBHAI VIN Reg. No.: IBB/PA-001/PP-P021172020-21/13270 AFA Valid upto : 30/10/2024
9. Address & email of the interim resolution professional, as registered with the board	C/53, Shanti Niketan Row House, Opp. Sagar Complex, Anand Mahal Road, Surat - 395 009. Email: ip.nandish.vin@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	301, Sovereign Shopper, Besides Sindhua Seva Samiti School, Near Sneh Sankul Vadi, Anand Mahal Road, Surat - 395 009. Email: crp.anupam@gmail.com
11. Last date for submission of claims	30/04/2024 (14th day from the date of order received)
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable As Of Now
13. Names of insolvency professionals identified to act as authorized representative of creditors in class (three names for each class)	1. Not Applicable As Of Now 2. Not Applicable As Of Now
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web Link: https://bbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **ANUPAM PORT CRANES CORPORATION LIMITED** on **09/04/2024** (order received on 16.04.2024).

The creditors of **ANUPAM PORT CRANES CORPORATION LIMITED** are hereby called upon to submit their claims with proof on or before **30th April 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

CA NANDISH SUNILBHAI VIN
Date : 17.04.2024 Interim Resolution Professional for Anupam Port Cranes Corporation Limited
Place: Surat Regn. No.: IBB/PA-001/PP-P021172020-21/13270

HINDUJA LEYLAND FINANCE
Corporate Office: No. 27A, Developed Industrial Estate, Guindy, Chennai - 600 032. Tel: (044) 3925 2525
Registered Office: Plot No. C-21, Tower C (1-3 floors), G Block, Bandra Kurla Complex, Bandra (E), Mumbai - 400051
Website: www.hinduja.com/infocentre.com | CIN: U65993MH2008PLC384221

POSSESSION NOTICE (For Immovable Property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of **Hinduja Leyland Finance Ltd (HLF)** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, and in exercise of powers conferred under section 13(12) read with Rule 8 & 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 16/01/2024 calling upon the Borrower/ Co-Borrowers/ Guarantors **M/S. Krishna Cable Network (Borrower), M/S. Patel Cable (Co Borrower), M/S. N J Advertisers (Co Borrower), Mr. Janardan Jethabhai Patel (Co Borrower), Mrs. Vandana Janardan Patel (Co Borrower), Mr. Patel Nakul J (Co Borrower), Mrs. Induben Jethabhai Patel (Co Borrower) (Loan A/C No. GJAGBR00809- 3rd Floor, IFFCO Bhavan, Behind Pinto Apparels, Near Shivranjani Cross Road, Satellite, Ahmedabad- 380015** to repay the amount mentioned in the notice being **Rs. 1,64,45,994/- (Rupees One Crore Sixty-Four Lakhs Forty-Five Thousand Nine Hundred Ninety-Four Only)** within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said rules on this **13th day of April of the year 2024**.

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **Hinduja Leyland Finance Ltd (HLF)** for an amount as mentioned herein under with further interest and other charges thereon.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

DESCRIPTION OF THE IMMOVABLE PROPERTY
SCHEDULE OF THE PROPERTY NO -1 : All that piece and parcel of immovable property bearing Plot No.29 Admeasuring land area 83.52 Sq. Mtrs. And build up area of GF, FF, SF is 1173.59 Sq. Feet's. Allotted share certificate no 09 for Share no 41 to 45 with undivided share along with construction at Rameshwari Co. Op. Housing Society Ltd. Situated at Revenue Survey No. 799/1/2/3/4 & 800/1 to 800/5, being city Survey No 3042 of Mouje village Vadodara Kasba, the District & Registration Sub-District of Vadodara. boundaries as under; North: Plot No 22, South: Society Road East: Plot No 28, West: Plot No 30
SCHEDULE OF THE PROPERTY NO -2 : All that piece and parcel of immovable property bearing Plot No.30 Admeasuring land area 83.52 Sq. Mtrs. And build up area of GF, FF, SF is 1116.55 Sq. Feet's. Allotted share certificate no 14 for Share no 66 to 70 with undivided share along with construction at Rameshwari Co. Op. Housing Society Ltd. Situated at Revenue Survey No. 799/1/2/3/4 & 800/1 to 800/5, being city Survey No 3042 of Mouje village Vadodara Kasba, the District & Registration Sub-District of Vadodara. boundaries as under; North: Plot No 21, South: Society Road East: Plot No 29, West: Plot No 31

FOR, M/S. HINDUJA LEYLAND FINANCE LTD.
Dated: 13-04-2024 Loan Account No. GJAGBR00809
Place: Vadodara AUTHORIZED OFFICER

FORM NO. URC-2
Advertisement giving notice about registration under Part I of Chapter XXI of the Act

(Pursuant to section 374(b) of the Companies Act, 2013 and Rule 4 (1) of the Companies (Registered) Rules, 2014)

1. Notice is hereby given that in pursuance of sub-section (2) of Section 366 of the Companies Act, 2013, an application is proposed to be made after fifteen days hereof but before the expiry of thirty days hereinafter to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IIT Manesar, District Gurgaon (Haryana), Pin Code-122050 that "TULIP HEALTH CHECK" a Partnership firm may be registered under Part I of Chapter XXI of the Companies Act 2013, as a Company limited by shares.

2. The principal objects of the company are as follows:
To carry on the Business as to establish, construct, maintain, run, manage, develop, own, acquire, undertake, improve, promote, encourage, subsidize and organize hospital, dispensaries, clinics, diagnostic centers, IVF Centres, polyclinics, pathology testing laboratories, Scan Centres, Nursing Homes, Maternity Homes, Children Welfare and Family Planning Centres, Clinical, X-Ray and ECG Clinics, research center, heart care center, and allied services for the establishment for providing treatment and medical relief in all its branches by all available means to public at large on suitable fees, professional fees or on free of charge basis etc. and other allied and cognate activities.

3. A copy of the draft Memorandum and Articles of Association of the proposed Company may be inspected at the Registered Office at Dawar Chambers, Sub Jail Crossing, Nr J K Tower, Ring Road, Athwa, Surat, Gujarat-395002

4. Notice is hereby given that any person objecting to this application may communicate their objection in writing to the Registrar at Central Registration Centre (CRC), Indian Institute of Corporate Affairs (IICA), Plot No. 6, 7, 8, Sector 5, IIT Manesar, District Gurgaon (Haryana), Pin Code-122050, within twenty one days from the date of publication of this notice, with a copy to the Company at its registered office for TULIP HEALTH CHECK

Date : 17.04.2024 1. MAHENDRASINH DOLATSINH CHAUHAN (Partner)
Place : Surat 2. DHANESH GOPALDAS VAIDYA (Partner)

KIFS HOUSING FINANCE LIMITED
Registered Office: 6th Floor, KIFS Corporate House, Beside Hotel Planet Landmark, Near Ashok Vatika, BRTS, JSKON - Ambli Road, Bodakdev, Ambli, Ahmedabad, Gujarat - 380054.
Corporate Office: C-902, Lotus Park, Graham Firth Compound, Western Express Highway, Goregaon (East), Mumbai - 400063, Maharashtra, India. Ph.No.: +91 22 61796400, E-mail: contact@kifshousing.com
Website: www.kifshousing.com CIN : U65922GJ2015PLC085079 RBI COR. DOR-00145

Appendix IV Symbolic Possession Notice (For Immovable Property)

Whereas, the undersigned being the authorized officer of Kifs Housing Finance Limited (KHL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of power conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by Authorized Officer of the Company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described here in below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The Borrowers attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The Borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of KIFS for an amount as mentioned herein under with the interest thereon

Sr. No.	Name of Borrowers/ Guarantors & Date of NPA	Demand Notice Date / Amt. Outstanding / Branch / LAN	Detail of Secured Assets:	Possession Notice Date/Type
1	Mr. Kalubhai Ibrahimbhai Baloch (Applicant) Mrs. Fatmaben Kalubhai Baloch (Co-Applicant) NPA: December 09, 2023	Demand Notice Date February 01, 2024 O/s. : Rs. 2,77,672/- Branch: LAN : Rajkot 1004644 LNHLRKT000151	All that part and parcel of the property bearing Plot/House situated at Tenament block no -54 first floor Anand residence, Plot No. 153 to 176 231 to 254/1 Pipalya Pal Rev. Sur. No. 37/1 paiki 3 Pipalya Pal Rajkot Taluka Police Station Lodhika Rajkot GUJARAT India 380024. Bounded by: As per Sale Deed - East: Passage/Stair Entry, West: Block No.150, North: Block No.55, South: Block No.53. As per Site: East: Passage/Stair Entry, West: Block No.150, North: Block No.55, South: Block No.53	Symbolic April 11, 2024

SATUTORY NOTICE TO BORROWERS/GUARANTORS
Borrower(s)/Guarantor's are hereby put to caution that the property may be sold at any time hereafter by way of public auction/tenders and as such this may also be treated as a notice under Rule 6, 8 & 9 of Security Interest Enforcement Rules, 2002. The detailed inventory and Panchnama could not be recorded due to obstructions as such property has been photographed.

Date : 17.04.2024 | Place : GUJARAT Sd/- Authorised Officer, KIFS Housing Finance Ltd.

Indian Bank
Zonal Office : 3rd Floor, 301-311, Neelkanth Avenue-1, Opp. Gujarat Vidyaapeeth, C.U. Shah College Street, Income Tax Cross Road, Ashram Road, Ahmedabad-380014. Phone: 079-27431248/27461066

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002
read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower/s and Guarantor/s and Mortgagor/s that the below described immovable property mortgaged/ charged to the Secured Creditor, the Physical/Symbolic Possession of which has been taken by the Authorised Officer of Indian Bank, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date mentioned below for recovery of due to the Secured Creditor from the below mentioned Borrower/s and Guarantor/s and Mortgagor/s. The reserve price and the earnest money deposit and short description of immovable property are also mentioned hereunder "The borrowers attention is invited to the provision of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets."

Sr. No.	Name of Borrowers/Guarantor/Mortgagor (s) & Branch Name	Detailed description of the Property	Amount of Secured debt	Reserve Price / Bid Inc. Amount
1	M/s Akshar Agency, Mr. Anant Jitubhai Shah (Borrower), Mrs. Dina Anant Shah (Guarantor) Branch: Vastrapur	Property Details : All that piece and parcel of residential property located at Flat No. D/407, on 4th Floor admeasuring 43.47 sq.mtrs. Super built up in the scheme known as 'Swami Narayan Park-8, Vatva' being constructed on land bearing revenue survey No. 28, 29, and 30, Final Plot No. 4 of Town Planning Scheme No.79 (vatva) of mouje Vatva, Taluka Vatva in the District of Ahmedabad and Registration Sub District of Ahmedabad - 11 (Aslali) within the state of Gujarat in the name of Mr. Anant Jitubhai Shah. The boundaries of the Property are : East : Scheme Road, West: Flat No. D/402, North: Flat No. D/406, South: Flat No. D/408 Physical Possession	Rs. 21,37,318.43 as per demand notice dated 06.12.2018, Plus interest till the date of realization & cost, charges & other expenses.	Rs. 4,14,000.00 Bid Inc. Amt. 10,000.00
2	Mr. Hastimal Muldas Vaishnav (Borrower), Mrs. Priyanka Hastimal Vaishnav (Co-Borrower) Branch: Vastrapur	Property Details : All that piece and parcel of property situated at Flat No. B-406, on 4th Floor, admeasuring 43.47 sq.mtrs. Superbuilt up area in the scheme known as "Swami Narayan Park-8, Vatva" Constructed on land bearing revenue survey No.28, 29, and 30, Final Plot No.4 of Town Planning Scheme No. 79 (vatva) of mouje Vatva, Taluka Vatva in the District of Ahmedabad and Registration Sub District of Ahmedabad - 11 (Aslali) within the state of Gujarat in the name of Mr. Hastimal Muldas Vaishnav (Borrower) and Mrs. Priyanka Hastimal Vaishnav (Co-Borrower). The boundaries of the Property are : East : Flat No. C-401, West: Flat No. B-401, North : Flat No. B-405, South : Road Physical Possession	Rs. 20,50,789.52 as per demand notice dated 14.11.2018, Plus interest till the date of realization & cost, charges & other expenses.	Rs. 4,14,000.00 Bid Inc. Amt. 10,000.00
3	Mr. Mausdali Nauman Shah (Borrower & Mortgagor) Branch: Old Sharda Mandir	Property Details : All that piece and parcels of the of immovable property of Flat No. D/205, Marjan Residency, Near Vatva Canal, Vatva Ahmedabad-382440 having its construction area measuring 77.00 sq.yard together with proportionate undivided share of land about 9105.00 sq.mt. in the scheme known as Marjan Residency constructed on NA land bearing F P No. 40 (allotted in lieu of amalgamation Survey No. 700 A/1), T.P Scheme No. 85 situated, lying and being at Mouje Vatva, Taluka Vatva & District - Ahmedabad and registration Sub-District Ahmedabad-11 (Aslali) in the name of Mr. Mausdali Nauman Shah and bounded as under : East : Flat No. E/202, West : Flat No. D/202, North : Flat No. D/204, South : Flat No. D/206 Symbolic Possession	Rs. 7,90,880.00 as per demand notice dated 04.03.2023, Plus interest till the date of realization & cost, charges & other expenses.	Rs. 10,53,000.00 Bid Inc. Amt. 10,000.00
4	Mr. Nileshbhai Umedbhai Shah (Borrower), Mrs. Sadhanaben Nileshbhai Shah (Co-Borrower) Branch: Vastrapur	Property Details : All that piece and parcel of property situated at Flat No. C-401, on 4th Floor, admeasuring 43.71 sq.mtrs. Superbuilt up area in the scheme known as "Swami Narayan Park-8, Vatva" Constructed on land bearing revenue survey No.28, 29, and 30, Final Plot No.4 of Town Planning Scheme No. 79 (vatva) of mouje Vatva, Taluka Vatva in the District of Ahmedabad and Registration Sub District of Ahmedabad - 11 (Aslali) within the state of Gujarat in the name of Mr. Nileshbhai Umedbhai Shah (Borrower) and Mrs. Sadhanaben Nileshbhai Shah (Co-Borrower). The boundaries of the Property are : East: Flat No. C-407, West: Block B, North : Flat No. C-402, South : Scheme Road Physical Possession	Rs. 19,76,411.56 as per demand notice dated 16.11.2018, Plus interest till the date of realization & cost, charges & other expenses.	Rs. 4,14,000.00 Bid Inc. Amt. 10,000.00
5	Mrs. Rashmiben Jigeshbhai Patel (Applicant), Mr. Jigeshbhai Ghansymbhai Patel (Co-Applicant) Branch: Vastrapur	Property Details : All that piece and parcel of residential property located at Flat No. D/302, on 3th Floor admeasuring 43.47 sq.mtrs. Super built up in the scheme known as "Swami Narayan Park-8, Vatva" being constructed on land bearing revenue survey No. 28, 29, and 30, Final Plot No. 4 of Town Planning Scheme No. 79 (vatva) of mouje Vatva, Taluka Vatva in the District of Ahmedabad and Registration Sub District of Ahmedabad - 11 (Aslali) within the state of Gujarat in the name of Mrs. Rashmiben Jigeshbhai Patel and Mr. Jigeshbhai Ghansymbhai Patel. The boundaries of the Property are : East : Flat No. D-307, West : Block C, North : Lift, South : Parking Physical Possession	Rs. 20,76,643.30 as per demand notice dated 14.11.2018, Plus interest till the date of realization & cost, charges & other expenses.	Rs. 4,14,000.00 Bid Inc. Amt. 10,000.00

For further details and Terms & Conditions : Contact : Mr. Rajesh Kumar Singh, Chief Manager
Mo.: 9833775798, 9724592936, E-mail: zoahmrecovery@indianbank.co.in, zoahmedabad@indianbank.co.in

Earnest Money Deposit : 10% of Reserve Price.

Last Date & time for Submission of Process compliance Form with EMD amount: On 06.05.2024 up to 04:00 P.M.

E-auction through https://www.mstcecommerce.com Registration should be completed by intending bidder on or before EMD Date and there should be EMD balance in global wallet.

E-Auction Date : On 07.05.2024 Between 11.00 A.M to 03.00 P.M. with unlimited extension.

Date : 15.04.2024, Ahmedabad
Authorised Officer, Indian Bank

Union Bank of India
Anand - 1 Branch : Maharshi Dayanand Marg, Anand, Dist. Anand - 388001.

POSSESSION NOTICE
(For Immovable Property)

Whereas, The undersigned being the authorized officer of **Union Bank of India, Anand-1 Branch** under the Securitisation and Reconstruction of Financial Assets and Enforcement Security Interest (Second) Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under Section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **29.01.2024** calling upon the borrower **Dilipkumar Ravjibhai Solanki and Nikulkumar Dilipbhai Solanki** to repay the amount mentioned in the notice being **Rs. 5,20,113.59** (outstanding in Housing Loan availed by Dilipkumar Ravjibhai Solanki) and **Rs. 3,13,226.34** (outstanding in Education Loan availed by Nikulkumar Dilipbhai Solanki and Dilipkumar Ravjibhai Solanki). **Total Rs. 8,33,339.93 (Rs. Eight Lakhs Thirty Three Thousand Three Hundred Thirty Nine and Paise Ninety Three Only)** within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the said rules on this **12th day of April of the year 2024**.

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Union Bank of India, Anand-1 Branch** for an amount **Rs. 8,33,339.93** and interest thereon.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available to the borrower to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
All that piece & parcel of Property No. KN/4430, Harjan Vas (Vijasar Bhagol), Ode, Tal. & District - Anand, Gujarat - 388001. Bounded by : East : Pumping Station, West : Margin than Manojbhai House, North : Road, South : Road.

Date : 12.04.2024, Place : Anand
Authorised Officer, Union Bank of India

VASTU HOUSING FINANCE CORPORATION LTD
Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015. Maharashtra. CIN No.: U65922MH2005PLC272501

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower / Co-Borrower/ Mortgagor (s) that the below described immovable properties mortgaged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of Vastu Housing Finance Corporation Limited, the same shall be referred herein after as Vastu Housing Finance Corporation Limited. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis through E-Auction.

It is hereby informed to General public that we are going to conduct public E-Auction through website https://sarfaesi.auctiontger.net

S/N	Account No. and Name of borrower, co-borrower, Mortgagors	Demand & Amount as per Date of Physical Possession	Descriptions of the property/Properties	Reserve Price, Earnest Money Deposit (In Rs.)	E-Auction Date and Time, EMD Submission Last Date, Inspection Date
1	HL000000036369 Kamlesh Ashok Sharma (Borrower), Reshmi devi (Co-Borrower), Anoop Sharma (Co-Borrower), Naranbhai nanubhai makavana (Guarantor), harikrishna N Makvana (Guarantor)	Demand Notice Date 19-May-23 & Amt Rs. 792592 as on 16-May-23 + Interest Cost etc. & 11-Feb-24	Plot no 12 Paiki land admeasuring 49.20 sq.mtr (Sub Plot no 16) with house there on bearing Duhrej Revenue Survey No 851 Paiki Situated at area known as Shirji Park 2 opp Duhrej Bus stand at surendranagar Taluka Wadhwan Dist surendranagar within Municipal Limits of Surendranagar District Municipality and Belonging to Vinodbhai Jaymalbhai Suratgarat.	Rs. 652959/- Rs. 65260/-	17-May-24 Timings 11:00 AM to 4:00 PM, 16-May-24 up to 5:00 PM, 11-May-24
2	HL000000001117 Mukesh Chandubhai Chauhan (Borrower), Hansaben Mukeshbhai Chauhan (Co-Borrower)	Demand Notice Date 19-Jun-23 & Amt Rs. 939671 as on 12-Jun-23 + Interest Cost etc. & 27-Jan-24	Municipal Sr no 3367/1, 3367/2 admeasuring about 23.41-16 sq. mtr. in the area known as Revadas ni Pole Situated at Mouje Shapur 3 Ta city Dist Ahmedabad in the land bearing of city survey no 5603 in the registration Sub district and District of Ahmedabad - 1 Gujarat	Rs. 1071000/- Rs. 107100/-	17-May-24 Timings 11:00 AM to 4:00 PM, 16-May-24 up to 5:00 PM, 11-May-24
3	HL0000000032208 Bhaveshbhai Savjani (Borrower), Vanitaben Vithalbhai Savjani (Co-Borrower), Vithalbhai Vallabhbai Savjani (Co-Borrower)	Demand Notice Date 28-Aug-23 & Amt Rs. 1992648 as on 31-Mar-21 + Interest Cost etc. & 15-Dec-23	RS no 1408 Paiki Plot no L (Duty Amalgamation Plot no 1-2 and 3) murlihar Complex flat no 409 Fourth floor beside Udhyanagar octori gate M.E.S road jammnagar Gujarat 361006 admeasuring 77.10sq Mtr Built up area 120.77 Sq.Mtr.	Rs. 1037500/- Rs. 103750/-	17-May-24 Timings 11:00 AM to 4:00 PM, 16-May-24 up to 5:00 PM, 11-May-24
4	LP000000006266 Brijesh (Borrower), Sadhnadevi (Co-Borrower), Rajesh (Guarantor)	Demand Notice Date 28-Aug-23 & Amt Rs. 514195 as on 31-Mar-21 + Interest Cost etc. & 22-Dec-23	Shop no 2 admeasuring about 12.13 sq.mtrs , Built up situated on the G Floor of Vinayak Residency Constructed on land total admeasuring about 348.50 Sq mt of Sony Park housing Society 2 Palsana Gujarat 394305	Rs. 544000/- Rs. 544000/-	17-May-24 Timings 11:00 AM to 4:00 PM, 16-May-24 up to 5:00 PM, 11-May-24

* All interested participants / bidders are requested to visit the website https://sarfaesi.auctiontger.net. For details, help, procedure and online training on e-auction prospective bidders may contact M/S e-Procurement Technologies Pvt. Ltd. (Auctiontger); Address: B-705, Wall Street II, Opp. Orient Club, Near Gujarat College, Ellis Bridge, Ahmedabad - 380 006 Gujarat (India) Contact Person : Mr. Ram Sharma Contact number: 8000023297/926562818/926562821/079-6813 6842/6869. email id: ramprasad@auctiontger.net, support@auctiontger.net

2. For further details on terms and conditions please visit https://sarfaesi.auctiontger.net to take part in e-auction.

THIS IS ALSO A STATUTORY 30 DAYS SALE NOTICE UNDER RULE 8(6) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Date : 17.04.2024
Place : Surendranagar, Ahmedabad, Rajkot, Surat
Authorised officer Vastu Housing Finance Corporation Ltd

Indian Bank
Zonal Office : 3rd Floor, 301-311, Neelkanth Avenue-1, Opp. Gujarat Vidyaapeeth, C.U. Shah College Street, Income Tax Cross Road, Ashram Road, Ahmedabad-380014. Phone: 079-27431248/27461066

E-AUCTION NOTICE
FOR SALE OF IMMOVABLE PROPERTIES
[See proviso Rule 8 (6)]

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002
read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002

Notice is hereby given to the public in general and in particular to the Borrower/s and Guarantor/s and Mortgagor/s that the below described immovable property mortgaged/ charged to the Secured Creditor, the Physical/Symbolic Possession of which has been taken by the Authorised Officer of Indian Bank, Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on the date mentioned below for recovery of due to the Secured Creditor from the below mentioned Borrower/s and Guarantor/s and Mortgagor/s. The reserve price and the earnest money deposit and short description of immovable property are also mentioned hereunder "The borrowers attention is invited to the provision of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets."

Sr. No.	Name of Borrowers/Guarantor/Mortgagor (s) & Branch Name	Detailed description of the Property	Amount of Secured debt	Reserve Price / Bid Inc. Amount
1	M/s Akshar Agency, Mr. Anant Jitubhai Shah (Borrower), Mrs. Dina Anant Shah (Guarantor) Branch: Vastrapur	Property Details : All that piece and parcel of residential property located at Flat No. D/407, on 4th Floor admeasuring 43.47 sq.mtrs. Super built up in the scheme known as 'Swami Narayan Park-8, Vatva' being constructed on land bearing revenue survey No. 28, 29, and 30, Final Plot No. 4 of Town Planning Scheme No.79 (vatva) of mouje Vatva, Taluka Vatva in the District of Ahmedabad and Registration Sub District of Ahmedabad - 11 (Aslali) within the state of Gujarat in the name of Mr. Anant Jitubhai Shah. The boundaries of the Property are : East : Scheme Road, West: Flat No. D/402, North: Flat No. D/406, South: Flat No. D/408 Physical Possession	Rs. 21,37,318.43 as per demand notice dated 06.12.2018, Plus interest till the date of realization & cost, charges & other expenses.	Rs. 4,14,000.00 Bid Inc. Amt. 10,000.00
2	Mr. Hastimal Muldas Vaishnav (Borrower), Mrs. Priyanka Hastimal Vaishnav (Co-Borrower) Branch: Vastrapur	Property Details : All that piece and parcel of property situated at Flat No. B-406, on 4th Floor, admeasuring 43.47 sq.mtrs. Superbuilt up area in the scheme known as "Swami Narayan Park-8, Vatva" Constructed on land bearing revenue survey No.28, 29, and 30, Final Plot No.4 of Town Planning Scheme No. 79 (vatva) of mouje Vatva, Taluka Vatva in the District of Ahmedabad and Registration Sub District of Ahmedabad - 11 (Aslali) within the state of Gujarat in the name of Mr. Hastimal Muldas Vaishnav (Borrower) and Mrs. Priyanka Hastimal Vaishnav (Co-Borrower). The boundaries of the Property are : East : Flat No. C-401, West: Flat No. B-401, North : Flat No. B-405, South : Road Physical Possession	Rs. 20,50,789.52 as per demand notice dated 14.11.2018, Plus interest till the date of realization & cost, charges & other expenses.	

